

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**




C.P. (I.B) No. 170/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.01.2018**

Name of the Company: J M Enterprise
V/s.
Gupta Syntex Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	DHRUVKUMAR S. CHAUHAN	ADVOCATE	APPLICANT	
2.	VISHAL J. DAVE	ADVOCATE	RESPONDENT	
3.	NIPUN. SINGHVI	ADVOCATE		


ORDER

Learned Advocate Mr. Dhruvkumar Chauhan present for Operational Creditor/Petitioner. Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi present for Respondent.

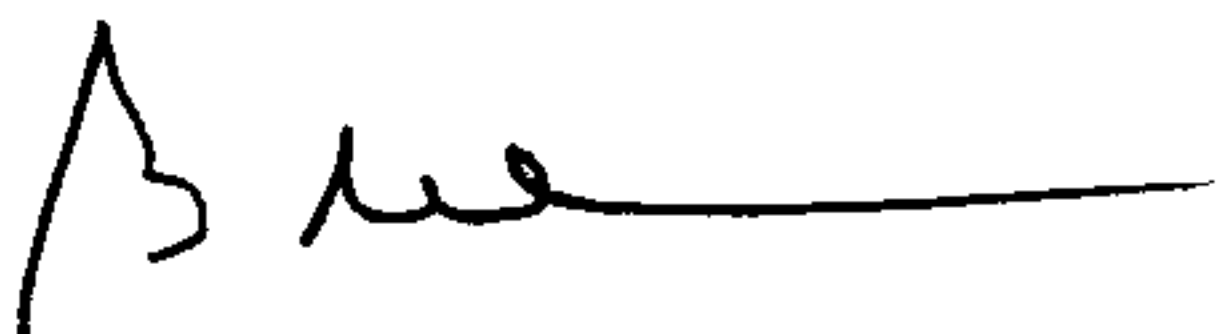
Petitioner counsel filed Purshis seeking permission to withdraw the petition.

Permission granted.

Petition is disposed of as withdrawn.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 12th day of January, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL